

**Chief Justice's Court**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 665 of 2020

**Petitioner :-** Saumitra Anand And 4 Others

**Respondent :-** Registrar General High Court Of Judicature At Allahabad  
And 2 Others

**Counsel for Petitioner :-** Ankur Azad,Shashwat Anand

**Counsel for Respondent :-** Ashish Mishra,C.S.C.

**Hon'ble Govind Mathur,Chief Justice**

**Hon'ble Ramesh Sinha,J.**

This petition for writ is preferred to have a writ in the nature of mandamus to direct the respondents for utilizing A-4 size paper with printing on both sides in official as well as judicial functioning.

The issue sought to be agitated by the petitioners requires serious consideration in administrative side. It is also well settled that the condition to have a writ in the nature of mandamus is that a person demanding such writ must first approach the authority concerned against whom relief is sought. The petitioners before approaching this Court have not satisfied such condition precedent. In view it, we are not inclined to interfere in the matter at this stage.

The writ petition is dismissed.

The petitioner however, is at liberty to submit a detailed demand notice to the respondents and on denial of that or having no result thereon within a reasonable time, the petitioners may approach under Article 226 of the Constitution.

**Order Date :-** 27.7.2020

Shiraz

**(Ramesh Sinha, J.) (Govind Mathur, C.J.)**